

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00096/2018
&
OA/310/00191/2018**

Dated Wednesday the 14th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.R.Kausalya,
2.A.Sheeba Biju,
3.S.Mookambigai,
4.Nishaben N. Parmar.Applicants

By Advocate M/s. E. Maragatha Sundari

Vs

1.The Union of India rep by the,
Secretary,
Ministry of Labour & Employment,
Shram Shakti Bhavan,
Rafi Marg,
New Delhi 110001.
2.Employees' State Insurance Corporation,
rep by the
Director General,
Employees' State Insurance Corporation,
Hqrs. Office,
C.I.G. Road,
New Delhi 110002.
3.The Director General,
Employees' State Insurance Corporation,
Hqrs. Office,
C.I.G. Road,
New Delhi 110002.
4.The Dean,
ESIC Hospital,
K.K.Nagar,
Chennai 600078.Respondents

By Advocate Mr. K. C. Ramalingam

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for the applicants. MA 96/2018 filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents 1, 2 & 3 to enforce the order of the Department of Personnel & Training, Government of India, in F. No. 11012/7/2008-Estt. (A) dated 09.04.2009 notified in the Gazette on 09.04.2009 and circulated by the DOPT, in its OM No. 11012/7/2008-Estt (A) dated 17.04.2009 and thereby, classify the post of Staff Nurse in the ESI Corporation as Group 'B' post with effect from 09.04.2009. "

3. It is submitted that the applicants who are staff nurses in the ESIC Hospital, Chennai have made their individual representations on 06.07.2017, 07.07.2017 and 08.07.2017 seeking classification of their post of Staff Nurse under Group 'B' posts which is pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the 3rd respondent is directed to dispose of their representations within a time period stipulated by this Tribunal and till such disposal no action against the interests of the applicants are taken by the respondents.

3. To meet the ends of justice, and without going into the merits of the case, I deem it appropriate to direct the 3rd respondent to consider the representations of the applicants dt. 06.07.2017, 07.07.2017 and 08.07.2017 in accordance with law and pass reasoned and speaking orders thereon within a period of 8 weeks from the date of receipt of

certified copy of this order. Till such time, no precipitative action against the interests of the applicants shall be taken by the respondents.

4. OA is disposed of with the above direction at the admission stage.

5. Mr. K. C. Ramalingam takes notice for the respondents.

(B. Bhamathi)
Member(A)
14.02.2018

SKSI